

(ii) Council for the Institutes of Technoic

THE MINISTER OF STATE OF THE
MINISTRIES OF EDUCATION AND
CULTURE AND SOCIAL WELFARE
(SHRIMATI SHEILA KAUL): I beg to
move:

"That in pursuance of Section 31(2)
(k) of the Institutes of Technology Act
1961, the members of this House do
proceed to elect in such manner as the
Speaker may direct two members from
among themselves to serve as members
of the Council established under Sec-
tions 31(1) of the said Act."

MR. SPEAKER: The question is:

"That in pursuance of Section 31(2)
(k) of the Institutes of Technology
Act, 1961, the members of this House
do proceed to elect in such manner as
the Speaker may direct two members
from among themselves to serve as
members of the Council established
under Section 31(1) of the said Act."

The motion was adopted.

12.17 hrs.

SUPPLEMENTARY DEMANDS FOR
GRANTS (GENERAL), 1982-83

THE MINISTER OF FINANCE (SHRI
PRANAB MUKHERJEE):

"I beg to present a statement (Hindi
and English versions) showing Supple-
mentary Demands for Grants in respect
of the Budget (General) for 1982-83."

12.17 1/2 hrs.

DEMANDS FOR EXCESS GRANTS
(GENERAL), 1980-81

THE MINISTER OF FINANCE (SHRI
PRANAB MUKHERJEE):

"I beg to present a statement (Hindi
and English versions) showing Demands
for Excess Grants in respect of the
Budget (General) for 1980-81."

12.18 hrs.

MATTERS UNDER RULE 377

MR. SPEAKER: SHRI H. N. BAHU-
GUNA:

(i) *Re.* financial crises being faced by
sugarcane growers in the country, special-
ly in U.P. and North Bihar.

श्री हेमवती नन्दन बहुगुणा : अध्यक्ष
महोदय, मैं यह शुगरकॉन के सिलसिले में
पढ़ रहा हूँ। मैं इस स्थिति में पढ़ रहा
हूँ कि जब कि राव साहब सुन नहीं रहे
हैं और आजाद साहब चले गए हैं।

अध्यक्ष महोदय : आप सुना तो दें।

श्री हेमवती नन्दन बहुगुणा : यह
377 है। वे अभी भी ध्यान नहीं दे
रहे हैं आपस में बातें कर रहे हैं।
हां काम प्रणव मुखर्जी जी का जरूर है
क्योंकि उनको रुपया रीलीज करना है।

अध्यक्ष महोदय : दोनों ही सुनें।
इनके भी मतलब की बात है।

It concerns him also.

श्री हेमवती नन्दन बहुगुणा : मैं
प्रणव मुखर्जी जी का भी ध्यान दिलाता
हूँ।

संसदीय कार्य, खेल तथा निर्माण और
आवास मंत्री (श्री बूटा सिंह) : आप
ही के बारे में एक्शन ले रहे हैं।

SHRI H. N. BAHUGUNA: I am gra-
teful. यदि राव साहब मेरी बात का यहीं
पर जवाब दे दें तो बड़ी मेहरबानी होगी।

SHRIMATI PRAMILA DANDAVATE
(Bombay North-Central): Statement un-
der rule 377 is not replied.

SHRI H. N. BAHUGUNA: I have been, as a Minister, replying to Shri Vasant Sathe reading statements under 377 from here.

Despite repeated assurances given to this august House, sugarcane farmers in the country in general and those of Uttar Pradesh and North Bihar in particular are facing unprecedented financial crisis due to near anarchy prevailing in this industry in this season due to among others, the following:

- (i) Failure of Government of India in taking long promised integrated view of sugar industry.
- (ii) Failure of Government of India to announce their sugar policy and matters incidental thereto like fixation of remunerative sugarcane price well before the sowing season.
- (iii) Attitude of Government of India and the State Government in relation to their statutory duty to see that the sugar industry pays price to the farmers as fixed by them within fifteen days from the day the sugarcane is delivered to the factory, whereafter interest and penal interest also will become payable.
- (iv) Deduction at will from statutory price on account of transportation charges for sugarcane supplied at out centres.
- (v) Non-survey by the Cane Department of the area under sugarcane and determining entitlement of sugarcane to be accepted by the factories.
- (vi) Coercive action to realise claims against the farmers.
- (vii) Utter neglect in the area of research and development resulting in low yield of sugarcane per acre and poor recovery of sugar.
- (viii) Neglect by the Government of the gur and khandsari industry.

I also call upon the hon. Minister to announce the next sugar season's cane price and allied policies before the end of the current sugar season.

Finally, I call upon the Government to have a close look at the entire range of issues so as to use the full potential of sugarcane industry in boosting the national economy.

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH): This subject relates to the Department of Food, which is under the charge of Mr. Bhagwat Jha Azad.

SHRI H. N. BAHUGUNA: But it is a joint responsibility.

MR. SPEAKER: He will take care as Minister of Agriculture.

SHRI H. N. BAHUGUNA: I also want to ask from Mr. Pranab Mukherjee whether he is going to give money to the sugar industry so that the banks release the amount immediately.

MR. SPEAKER: I think, he will be convinced.

- (ii) NEED TO SET UP A SHIPYARD NEAR HAZIRA ON TAPI RIVER

SHRI NAVIN RAVANI (AMRELI): Gujarat Government in 1973 had recommended to the Central Government for construction of a shipyard near Hazira on Tapi river.

12.18 hrs.

[MR. DEPUTY-SPEAKER in the Chair].

The techno-economic working group of the Central Government had taken up the study for construction of new shipyards in India and recommended two places on the West Coast, one at Hazira in Gujarat and the other at Kurvalangi near Goa. Afterwards, the work for preparations of a preliminary project report of these two places was entrusted to two foreign experts by the Central Government in 1974, who prepared a detailed project report and handed over to the Central Government with the recommendation that Hazira